

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No.182/2017

IN THE MATTER OF:

Sachdhanand Cargo Packs Pvt. Ltd. Applicant/petitioner
Vs.
Registrar of Companies Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 16.11.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioners : Mr. P.K. Sachdeva, Adv.

For the Respondent : Mr. Manish Raj, Company Prosecutor

ORDER

A copy of the Appeal has already been handed over to the Registrar of Companies-respondent.

Learned Company Prosecutor requests for four weeks' time to file reply. Let the reply be filed within four weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 16th January, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-
**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**